

DR. PRATAP CHANDRA CHUNDER: I may submit that this question does not concern this Ministry.

SHRI VINODBHAI B. SHETH: Is there any proposal to give compensation to the bereaved family?

DR. PRATAP CHANDRA CHUNDER: Sir, such a demand has not been made and I personally visited the family and no such claim was made, but still I mentioned when I parted company that they might let me know what I could do in this matter.

WRITTEN ANSWERS TO QUESTIONS

Rare MSS in Rajasthan

*304. SHRI CHATURBHUI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether lakhs of rare manuscripts relating to the subject arithmetic, astronomy, ayurved, literature, culture and history are in the personal possession of certain organisations, princes of the former princely States and the citizens in Rajasthan;

(b) whether in the absence of their proper security and care, these rare manuscripts are not being utilized by anybody and sometimes some of them find their way out of the country clandestinely; and

(c) the reaction of Government thereto?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) A large number of manuscripts relating to various subjects are in the possession of various organisations in Rajasthan. Certain publications like the *Oriental Studies in India* and the *Directory of Museums*

in India mention number of manuscripts in the possession of various museums and organisations. The number of manuscripts in the personal possession of the former Princes and other citizens are not known though many of them have registered their illustrated, painted or illuminated manuscripts under the Antiquities and Art Treasures Act, 1972.

(b) It is true that manuscripts which are in the personal possession of individuals are not being utilized properly. But no case of theft of manuscripts is reported from Rajasthan.

(c) The Government will soon take decision on the question of extension of the scope of registration to include unillustrated manuscripts.

सिंचाई योजनाओं के लिए नर्मदा जल का उपयोग

*309. श्री धर्मसिंह भाई पटेल : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :—

(क) क्या केन्द्रीय सरकार ने रामी, करजन, सूखी और हिरन सिंचाई योजनाओं के लिए नर्मदा जल के उपयोग की मंजूरी दे दी है और यदि हां, तो इनमें से प्रत्येक योजना को कब मंजूरी दी गई थी; और

(ख) किन योजनाओं को अब तक मंजूरी नहीं दी गई है और इसके क्या कारण हैं तथा मंजूरी कब दी जायेगी ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) नर्मदा बेसिन में गुजरात की रामी, सूखी और करजन सिंचाई स्कीमों में योजना आयोग द्वारा क्रमशः मई, 1975, फरवरी, 1977 और मई, 1977 में मंजूरी दी गई थीं ।